

THE DEV BHOOMI UTTARAKHAND UNIVERSITIES BILL, 2021
(Uttarakhand Bill No. of 2021)

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The Dev Bhoomi Uttarakhand University Bill, 2021
(Bill No. of 2021)

A
BILL

To establish and incorporate a University in the name of Dev Bhoomi Uttarakhand University, Dehradun, Uttarakhand with the objective of providing facilities of education, training and research in AYUSH Education, Technical Education, Management, Computer, Agricultural Sciences, Architecture, Applied Sciences, Nursing, Pharmacy, Journalism, Mass Communication, Food-Technology, Commerce, Hotel Management, Engineering & Technology, Hospitality Management Education & General Science areas sponsored by Uttarakhand Uthan Samiti, 32/4, E.C. Road, Dehradun, Uttarakhand registered under the Societies Registration Act, 1860.

Be it enacted by Uttarakhand State Legislative Assembly in Seventy-second Year of the Republic of India as follows:

Chapter-I

Preliminary

Short title and Commencement

1. (1) This Act may be called the Dev Bhoomi Uttarakhand University Act, 2021.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definitions

2. In this Act, unless the context otherwise requires:-

(a) "Academic Council" means the Academic Council of the University;

(b) "Authority" means the Authority of the University;

(c) "Board of Governors" means the Board of Governors of the University;

(d) "Board of Management" means the Board of Management of the University;

- (e) "Chancellor", "Vice Chancellor", "Pro Vice-Chancellor", "Registrar", "Controller of Examinations" and "Finance Officer" respectively means the "Chancellor", the "Vice Chancellor", the "Pro Vice-Chancellor", the "Registrar", the "Controller of Examinations" and "Finance Officer" of the University.
- (f) "Degree" means a degree specified under subsection (3) of Section 22 of the University Grants Commission Act, 1956;
- (g) "Employee" means employee appointed by the University and also includes teachers and other staff of the University.
- (h) "Faculty" means faculty of the University;
- (i) "Fee and Admission Regulatory Committee and its powers" means the Fee and Admission Regulatory Committee constituted under Section 4 of the Uttarakhand Unaided Private Professional Educational Institution (Regulation of Admission and Fixation of Fee) Act, 2006 and the powers given to the committee in the said Act;
- (j) "Finance Committee" means the Finance Committee of the University;
- (k) "Government" means the State Government of Uttarakhand;
- (l) "Hall" or "Hostel" means a unit of residence for the students maintained or recognized by the University;
- (m) "Open and Distance learning mode" means a mode of providing flexible learning services opportunities by overcoming separation of teacher and learner using a variety of media, including print, electronic, online and occasional interactive face-to-face meetings with the presence of an Higher Education Institution of Learner Support Services to deliver

teaching-learning experiences, including practical or work experiences;

- (n) **"Permanent Resident"** means any resident of the state who has the valid domicile/ permanent resident certificate issued by the prescribed authority as per the rules framed by the State Government from time to time;
- (o) **"Sponsor society"** means Uttarakhand Uthan Samiti, 32/4, E.C. Road, Dehradun, Uttarakhand registered under the Societies Registration Act 1860;
- (p) **"State"** means State of Uttarakhand;
- (q) **"Statutes" and "Rules"** mean respectively the Statutes and Rules of the University;
- (r) **"Statutory/Regulatory Body"** means a body so constituted by the Central/State Government Acts for setting and maintaining standards in the relevant areas of higher education, such as All India Council for Technical Education (AICTE), Medical Council of India (MCI), Dental Council of India (DCI), National Council for Teacher Education (NCTE), Central Council of Indian Medicine (CCIM) and Bar Council of India (BCI), etc.;
- (s) **"Teacher"** means a Professor, Associate Professor, Assistant Professor, Lecturer or such other person as may be appointed under norms of University Grants Commission for imparting education or conducting research in the University;
- (t) **"University Grants Commission"** means University Grants Commission established under University Grants Commission Act, 1956;
- (u) **"University"** means the "Dev Bhoomi Uttarakhand University" established under this Act;
- (v) **"Visitor"** means the Visitor of the University.

Chapter-II

The University and its Objects

Proposal for the Establishment of the University

3. (1) The Sponsor Society shall have the right to establish the Dev Bhoomi Uttarakhand University in accordance with the provisions of this Act.
- (2) A proposal related to establishment of University along with the records shall be presented to State Government by the Sponsor Society.

Establishment of University

4. (1) A University in the name of Dev Bhoomi Uttarakhand University shall be established by the Sponsor Society in Dehradun, Uttarakhand.
- (2) The University shall be a body corporate
- (3) The Headquarter of the University shall be at Navgaon, Manduwala, Dehradun, Uttarakhand.
- (4) The Chancellor, the Vice-Chancellor and members of the Board of Governors, Board of Management and the Academic Council of the University for the time being holding office as such in the University so established, shall constitute a body corporate and may sue and be sued in the name of the University.
- (5) The land, building and other properties acquired for the university shall not be used for any purpose, other than that for which the same is acquired.
- (6) The University shall fulfill the minimum criteria in terms of all courses, faculty, land, building and any other infrastructural facilities, financial viability, etc., as laid down from time to time by the UGC and other concerned Statutory/Regulatory body.
- (7) On the establishment of the University the land and other movable and immovable properties

acquired, created, arranged or built by the University for the purpose of the University, except the properties of the Sponsor Society shall stand transferred to and vested in the University.

- (8) The University shall not provide its programmes to the private institutions through franchising arrangement whether the courses are to be conducted through distance education system.
- (9) The University shall comply with the UGC (Establishment and Maintenance of Standards in Private Universities) Regulation, 2003 and amendments made there in from time to time.
- (10) The University shall comply with the University Grants Commission (Open and Distance Learning) Regulation, 2017 and amendments made there in from time to time.
- (11) The University shall award only such degrees as are specified by the University Grants Commission and published in the Official Gazette
- (12) The University shall conduct their first degree and Master's degree programmes in accordance with the regulations notified by the University Grants Commission in this regard.

**Conditions for
the
establishment of
the University**

5. The Sponsor Society shall for the purposes of establishing the University under the Act shall fulfill the following conditions, namely-
 - (a) Duly possesses minimum 10 acres contiguous land ownership;
 - (b) Building construction on land mentioned in clause (a) of minimum of 20,000 sqm carpet area in which at least 50 percent, shall be for academic and administrative purposes;
 - (c) Equipments have been established in offices and laboratories of the building as specified in clause (b) worth a minimum rupees four crore;

- The Deans of Faculties** 19. The Deans of faculties shall be appointed by the Vice-Chancellor in such manner as may be prescribed in the Statutes and he shall exercise such powers and perform such duties as may be prescribed by the Statutes.
- The Registrar** 20. (1) The Registrar shall be appointed by the Chancellor in such manner and on such term and conditions as may be prescribed by the Statutes.
- (2) The Registrar shall enter into and sign all contracts on behalf of the University.
- (3) The Registrar shall have the power to verify records on behalf of the University and shall exercise such other powers and perform such other duties as may be prescribed or may be required by the Chancellor or the Vice-Chancellor from time to time.
- (4) The Registrar shall be responsible for the due custody of the records and the common seal of University and shall be bound to place before the Chancellor, the Vice-Chancellor or any other authority, all such information and document as may be necessary for transaction of their business.
- The Finance Officer** 21. The Finance Officer shall be appointed by the Chancellor in such manner and shall exercise such powers and perform such duties as may be prescribed.
- The Chief Executive Officer** 22. The Chief Executive Officer shall be appointed by the Chancellor in such manner and shall exercise such powers and perform such duties as may be prescribed by the Statutes.
- Other Officers** 23. The manner of appointment, terms and conditions of service and powers and duties of the other officers of the University shall be such may be prescribed by the Statutes.

A handwritten signature in black ink, possibly reading 'M. E.', is written over a horizontal line.

Chapter IV Authorities of the University

Authorities of the University

24. The following shall be the authorities of the University; namely:-
- (a) The Board of Governors;
 - (b) The Board of Management;
 - (c) The Academic Council;
 - (d) The Finance Committee; and
 - (e) Such other authorities as may be declared by the Statutes, to be the authorities of the University :

The Board of Governors and its powers

25. (1) The Board of Governors shall consist of:-
- (a) The Chancellor - Chairman;
 - (b) The Vice Chancellor - Member Secretary;
 - (c) Principal Secretary/Secretary to the State Government in the Higher Education Department;
 - (d) Five persons nominated by Sponsor Society.
 - (e) One officer amongst from the officers nominated in the institutes such as Central University, Indian Institute of Technology/Indian Institute of Management/Indian Institute of Science/Institute of National Ayurveda nominated by the Chancellor;
 - (f) Three academicians nominated by the Visitor;
 - (g) Three members of industrial sector nominated by the Visitor.
- (2) The Board of Governors shall be the principal governing body of the University and shall have the following powers; namely:--
- (a) to lay down policies to be pursued by the University;
 - (b) to review decisions of the other authorities of the university if they are not in conformity with the

- provision of this Act, or the Statutes or the Rules;
- (c) to approve the budget and annual report of the University;
 - (d) to make new or additional Statutes or Rules or amend or repeal, the earlier statutes and Rules;
 - (e) to take decision about voluntary winding up of the university;
 - (f) to approve proposals to be submitted to the State Government; and
 - (g) to take such decisions and steps as are found desirable for effectively carrying out the objective of the University.
- (3) The Board of Governors shall, meet at least three times in a year at such time and place as the Chancellor thinks fit.

The Board of Management

26. (1) The Board of Management shall consist of following members:-
- (a) The Vice-Chancellor;
 - (b) One officer amongst from the officers nominated in the Indian Institute of Technology/Indian Institute of Management/Indian Institute of Science/Institute of National Ayurveda nominated by the Chancellor;
 - (c) Five Persons, nominated by Sponsor Society.
 - (d) Two Professor of the University, by rotation on the basis of seniority for a period of one year;
 - (e) Two Deans of the faculties nominated by the Chancellor;"
 - (f) Principal Secretary/Secretary to the Government in the Higher Education Department or member nominated by him not below the rank of Joint Secretary to the State Government.

The Vice-Chancellor shall be the Chairperson of the Board of Management and the Registrar shall be the Secretary of the Board of Management.

- (2) The powers and functions of the Board of Management shall be such as may be prescribed

The Academic Council

27. (1) The Academic Council shall consist of following members:-

- (a) the Vice-Chancellor—Chairman;
- (b) the Registrar—Secretary;
- (c) Such other members as may be prescribed in Statutes.

- (2) The Academic Council shall be the Principal Academic body of the University and shall, subject to the provisions of this Act, and the Statutes and the Rules made thereunder, co-ordinate and exercise general supervision over the academic policies of the University.

The Finance Committee

28. (1) The Finance Committee shall consist of following members:-

- (a) the Vice-Chancellor—Chairman;
- (b) the Finance Officer;
- (c) Principal Secretary/Secretary to the State Government in the Higher Education Department or member nominated by him not below the rank of Joint Secretary to the State Government;
- (d) Such other member as may be the prescribed in the Statutes.

- (2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provisions of this Act and Statutes and Rules, co-ordinate and exercise general supervision over the financial matters of the University.

- Other Authorities** 29. The constitution, power and functions of the other Authorities of the University shall be such as may be prescribed in Statutes/Rules.
- Proceedings not invalidated on account of vacancy** 30. No act or proceeding of any authority of the University shall be invalid merely by reason of the existence of any vacancy or defect in the constitution of the authority.
- Fee Structure** 31. The fee structure of the courses run by the university shall be determined by the Admission and Fee Regulatory Committee.

Chapter V Statutes and Rules

- Statutes** 32. Subject to the provisions of this Act, the statutes may provide for any matter relating to the University and officers/employees as given below :-
- (a) The procedure for transaction of business of the Authorities of the University and the composition of bodies not specified in this Act;
 - (b) The operation of the permanent endowment fund, the general fund and the development fund;
 - (c) Appointment of the Chancellor, his powers and functions;
 - (d) The terms and conditions of appointment of the Vice- Chancellor, the Registrar and the Finance officer and their powers and functions;
 - (e) The mode of recruitment and the conditions of service of the other officers, teachers, faculty members and employees of the University;
 - (f) The procedure for resolving disputes between the University and its officers, teachers, faculty members, employees or students;

- (g) Creation, abolition and restructuring of departments and faculties;
- (h) The manner of co-operation with other Universities and Institutions of higher learning.
- (i) The procedure for conferment of honorary degrees;
- (j) Provisions regarding grant of freeship and scholarships;
- (k) Number of seats in different courses of studies and the procedure of admission of student to such courses including procedure of reservation of seats for the students of Uttarakhand;
- (l) Institution of fellowships, scholarships, studentships, freeships, medals and prizes;
- (m) procedure of creation and abolition of posts;
- (n) other matters as may be prescribed.

Statutes how made

33. The First statutes framed by the Board of Governors shall be submitted to the State Government for its approval within three months after the Act come into effect, which may give its approval with or without modification within three month.

Power to amend the Statutes

34. The Board of Governors may, with the prior approval of the State Government, make new or additional statutes or amend or repeal the existing Statues.

Rules

35. Subject to the provisions of this Act, the Rules may be framed for any of the following matters, namely:-

- (a) Admission of students to the University, their enrolment and continuance as such;

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- (b) The course of study to be run for all degrees and other academic distinctions of the University;
- (c) The award of degree and other academics distinctions;
- (d) The conditions for conferment of the award of fellowships, scholarships, studentships, medals, and prizes;
- (e) The conduct of examinations and the conditions and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators and moderators;
- (f) Fee chargeable from students for various courses of studies;
- (g) The fee to be charged for the examination, degrees and other academic distinctions of University;
- (h) The conditions of residence of the students at the University ;
- (i) To maintain discipline among the students of the University;
- (j) All other matters as may be provided under the rules made under this Act.

Rules how made 36. The First rules framed by the Board of Governors shall be submitted to the State Government for its approval within three months after the Act come into effect, which may, within three months, give its approval with or without modification.

Power to amend Rules 37. The Board of Governors may, with the prior approval of the State Government, make new or additional rules or amend or repeal the existing rules.

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Chapter VI Miscellaneous

Provision for Permanent Resident of Uttarakhand

38. (1) For admission in various courses conducted by the University, minimum 25% seats shall be reserved for the permanent residents of the State of Uttarakhand. If the reserved seats for permanent residents remain vacant, than the said vacant seats may be filled from amongst the other candidates with prior permission of the State Government.
- (2) 25% concession in tuition fees fixed for various courses conducted by the University, as mentioned in sub-section (1) above, shall be given to the permanent residents of Uttarakhand.
- (3) All posts of Group 'C' and 'D' employees shall be filled by the permanent/domicile residents of State of Uttarakhand.
- (4) The University shall follow the reservation policy applicable from time to time by the State Government with regard to seats reserved under sub section (1) above.

Service conditions of employee

39. (1) Every employee shall be appointed under a written contract, which shall be kept in the University and a copy of which shall be given to the employee concerned:
- (2) Disciplinary action against the students, employees, teachers and officers shall be governed by procedure prescribed in the Statutes.
- (3) Any dispute arising out of the contract between the University and any employee shall, at the request of the employee, be referred to an arbitration tribunal consisting of one member appointed by the Board of Management, one member nominated by the employee concerned and an adjudicator appointed by the Chancellor.

**Protection of
action taken in
good faith**

45. No suit or other legal proceeding shall lie against any officer or other employee of the University for anything, which is done or intended to be done in good faith in pursuance of the provisions of this Act, the Statutes or the Rules made there/under.

**Transitional
Provisions**

46. Notwithstanding anything contained in any other provision of this Act and the Statutes-

- (a) The first vice-Chancellor, Pro-Vice-Chancellor, if any shall be appointed by the chancellor and the said officer shall hold office for a term of three year;
- (b) The first Registrar and the first Finance Officer shall be appointed by the Chancellor who shall hold office for a term of three years;
- (c) The first Board of Governors shall hold office for a term not exceeding three years;
- (d) The first Board of Management, the first Finance Committee and the first Academic council shall be constituted by the Chancellor for a term of three years.

**Permanent
Endowment
Fund**

47. The University shall keep a permanent endowment fund of Rs. Five Crores in the form of a Bank Guarantee of a Nationalized Bank in the name of State Government of Uttarakhand whose tenure shall be of five years and after the completion of the duration it shall be renewed after every five years and the said Bank Guarantee shall be increased by 25% after every 5 years.

General Fund

48. (1) The University shall establish a general fund to which the following amount shall be credited, namely:-

- (a) All fees which may be charged by the University;

- (b) All-sums received from any other source;
 - (c) All contributions made by the Sponsor Society;
 - (d) All contribution/donations made in this behalf by any other person or body, which are not prohibited by any law for the time being in force.
- (2) The funds credited to the general fund shall be used to meet all the recurring expenditure of the University.

Development Fund

49. (1) A development fund shall be established by the University, in which the following funds shall be credited, namely:-

- (a) Development fees which may be charged from students;
- (b) All amounts received from any other source for the purpose of the development of the University;
- (c) All contributions made by the Sponsor Society;
- (d) All contribution/donation made in this behalf by any other person or body which are not prohibited by any law for the time being in force; and
- (e) All incomes received from the permanent endowment fund.

(2) The funds credited to the development fund from time to time shall be utilized for the development of the University.

Maintenance of Funds

50. The funds established under sections 47, 48 and 49 shall subject to general supervision and control of the Board of Governors, be regulated and maintained in such manner as may be prescribed.

Annual Report

51. (1) The annual report of the University shall be prepared under the direction of the Board of

Management and shall be submitted to the Board of Governors for its approval.

- (2) The Board of Governors shall consider the annual report in its meeting and may approve the same with or without modification.
- (3) A copy of the annual report duly approved by the board of Governors shall be sent to Visitor and the State Government before 31 December following close of the financial Year in 31 March each year.

**Account and
Audit**

52. (1) The annual accounts and balance sheet of the University shall be prepared under the direction of the Board of Management and all funds accruing to or received by the University from whatever source and all amount disbursed or paid shall be entered in the accounts maintained by the University.
- (2) The annual accounts of the University shall be audited by an auditor, who is a member of the Institute of Chartered Accountants of India, every year.
 - (3) A copy of the annual accounts and the Balance sheet together with the audit report shall be submitted to the Board of Governors well before 31 December following close of the financial year in 31 March each year.
 - (4) The annual accounts, the Balance sheet and the audit report shall be considered by the Board of Governors at its meeting and the Board of Governors shall forward the same to the Visitor and the State Government along with its remarks thereon before the 31st December each year.
 - (5) The direction of the State Government on the subject arising out of the accounts and audit report of the University shall be binding on the University.

**Mode of proofing
the University
record**

53. A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the university or other documents in possession of the University or any entry in any register duly maintained by the University, if certified by the Registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of entry in the register and shall be admitted as evidence of the matters and transaction therein recorded where the original thereof shall, if produced, have been admissible in evidence.

**Dissolution of the
University**

54. (1) If the Sponsor Society proposes dissolution of the University in accordance with the law governing its constitution or incorporation; it shall give at least three months notice in writing to the State Government.

(2) On identification of mismanagement, maladministration, in-discipline, failure in the fulfillment the objectives of University and economic hardships in the management systems of University, the State Government shall issue directions to the management systems of university. If the directions are not followed within such time as may be prescribed by the State Government, the right to take decision for winding up of the University shall vest in the State Government.

(3) The manner of winding up of the University would be such as may be prescribed by the State Government in this behalf.

(4) On receipt of the notice referred to in sub-section (1), the State Government shall acquire the administration of the university as per rules.

**Expenditure of
the University
during
dissolution**

55. (1) The expenditure for administration of the University during the taking over period of its management under section 54 shall be met out of the permanent endowment fund, the general fund or the development fund.

- (2) If the funds referred to in sub-section (1) are not sufficient to meet the expenditure of the University during the taking over period of its management, such expenditure may be met by disposing of the properties or assets of the University, by the State Government.

**Power to
remove
difficulties**

56. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by notification or order, make such provision, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty:

Provided that no notification or order under sub-section (1) shall be made after the expiration of a period of three years from the commencement of this Act.

- (2) Every order made under sub-section (1) shall, as soon as maybe after it is made, be laid before the State legislative Assembly.



वित्तीय ज्ञापन

प्रस्तावित देव भूमि उत्तराखण्ड विश्वविद्यालय विधेयक, 2021 को अधिनियमित किये जाने का निर्णय लिया गया है।

2- प्रस्तावित विधेयक में राज्य की संचित निधि से किसी भी प्रकार का आवर्ती एवं अनावर्ती प्रकृति का कोई व्यय अन्तर्निहित नहीं है।

डा० धन सिंह रावत
मंत्री

विधायी शक्तियों का ज्ञापन

प्रस्तावित देव भूमि उत्तराखण्ड विश्वविद्यालय विधेयक, 2021 को अधिनियमित किये जाने का निर्णय लिया गया है।

2- प्रस्तावित विधेयक में विधायी शक्तियों का प्रत्यायोजन का सामान्य प्रत्यायोजन मात्र निहित है।

डा० धन सिंह रावत
मंत्री

विधेयक का खण्डवार विवरणों का ज्ञापन

प्रस्तावित देव भूमि उत्तराखण्ड विश्वविद्यालय विधेयक, 2021 को अधिनियमित किये जाने हेतु प्रस्तावित है।

1. विधेयक के खण्ड 01 में संक्षिप्त नाम एवं प्रारम्भ के विषय की व्यवस्था को उपबन्धित किया जाना प्रस्तावित है।
2. विधेयक के खण्ड 02 में परिभाषायें को उपबन्धित किया जाना प्रस्तावित है।
3. विधेयक के खण्ड 03 में विश्वविद्यालय स्थापित करने हेतु प्रस्ताव को उपबन्धित किया जाना प्रस्तावित है।
4. विधेयक के खण्ड 04 में विश्वविद्यालय की स्थापना उपबन्धित किया जाना प्रस्तावित है।
5. विधेयक के खण्ड 05 में विश्वविद्यालय स्थापना के लिए शर्तों को उपबन्धित किया जाना प्रस्तावित है।
6. विधेयक के खण्ड 06 में विश्वविद्यालय का प्रारम्भ को उपबन्धित किया जाना प्रस्तावित है।
7. विधेयक के खण्ड 07 में विश्वविद्यालय का वित्तीय सहायता आदि के लिए हकदार न होना उपबन्धित किया जाना प्रस्तावित है।
8. विधेयक के खण्ड 08 में किसी संस्था को सम्बद्ध करने की शक्ति न होने का उपबन्धित किया जाना प्रस्तावित है।
9. विधेयक के खण्ड 09 में विश्वविद्यालय के उद्देश्य को उपबन्धित किया जाना प्रस्तावित है।
10. विधेयक के खण्ड 10 में विश्वविद्यालय की शक्तियाँ को उपबन्धित किया जाना प्रस्तावित है।
11. विधेयक के खण्ड 11 में विश्वविद्यालय में सभी वर्ग, जाति सम्प्रदाय एवं लिंग की पहुँच को उपबन्धित किया जाना प्रस्तावित है।
12. विधेयक के खण्ड 12 में राष्ट्रीय प्रत्यायन को उपबन्धित किया जाना प्रस्तावित है।
13. विधेयक के खण्ड 13 में विश्वविद्यालय के अधिकारी हेतु उपबन्धित किया जाना प्रस्तावित है।
14. विधेयक के खण्ड 14 में कुलाध्यक्ष को उपबन्धित किया जाना प्रस्तावित है।
15. विधेयक के खण्ड 15 में कुलाधिपति को उपबन्धित किया जाना प्रस्तावित है।
16. विधेयक के खण्ड 16 में प्रति-कुलाधिपति को उपबन्धित किया जाना प्रस्तावित है।
17. विधेयक के खण्ड 17 में कुलपति को उपबन्धित किया जाना प्रस्तावित है।
18. विधेयक के खण्ड 18 में प्रति-कुलपति को उपबन्धित किया जाना प्रस्तावित है।
19. विधेयक के खण्ड 19 में संकायाध्यक्ष को उपबन्धित किया जाना प्रस्तावित है।

20. विधेयक के खण्ड 20 में कुलसचिव को उपबन्धित किया जाना प्रस्तावित है।
21. विधेयक के खण्ड 21 में वित्त अधिकारी को उपबन्धित किया जाना प्रस्तावित है।
22. विधेयक के खण्ड 22 में मुख्य कार्यकारी अधिकारी को उपबन्धित किया जाना प्रस्तावित है।
23. विधेयक के खण्ड 23 में अन्य अधिकारी को उपबन्धित किया जाना प्रस्तावित है।
24. विधेयक के खण्ड 24 में विश्वविद्यालय के प्राधिकारीगण को उपबन्धित किया जाना प्रस्तावित है।
25. विधेयक के खण्ड 25 में व्यवस्थापक मण्डल व शक्तियों को उपबन्धित किया जाना प्रस्तावित है।
26. विधेयक के खण्ड 26 में प्रबन्ध मण्डल को उपबन्धित किया जाना प्रस्तावित है।
27. विधेयक के खण्ड 27 में विद्या परिषद् को उपबन्धित किया जाना प्रस्तावित है।
28. विधेयक के खण्ड 28 में वित्त समिति को उपबन्धित किया जाना प्रस्तावित है।
29. विधेयक के खण्ड 29 में अन्य प्राधिकारी को उपबन्धित किया जाना प्रस्तावित है।
30. विधेयक के खण्ड 30 में रिक्ति के कारण कार्यवाही का अविधिमान्य न होना को उपबन्धित किया जाना प्रस्तावित है।
31. विधेयक के खण्ड 31 में शुल्क को उपबन्धित किया जाना प्रस्तावित है।
32. विधेयक के खण्ड 32 में परिनियम को उपबन्धित किया जाना प्रस्तावित है।
33. विधेयक के खण्ड 33 में परिनियम कैसे बनाए जायेंगे को उपबन्धित किया जाना प्रस्तावित है।
34. विधेयक के खण्ड 34 में परिनियम में संशोधन करने की शक्ति को उपबन्धित किया जाना प्रस्तावित है।
35. विधेयक के खण्ड 35 में नियम को उपबन्धित किया जाना प्रस्तावित है।
36. विधेयक के खण्ड 36 में नियमावली कैसे बनायी जायेगी को उपबन्धित किया जाना प्रस्तावित है।
37. विधेयक के खण्ड 37 में नियमावली को संशोधन करने की शक्ति को उपबन्धित किया जाना प्रस्तावित है।
38. विधेयक के खण्ड 38 में उत्तराखण्ड के स्थाई निवासियों के लिए उपबन्ध को उपबन्धित किया जाना प्रस्तावित है।
39. विधेयक के खण्ड 39 में कर्मचारी की सेवा शर्तों को उपबन्धित किया जाना प्रस्तावित है।
40. विधेयक के खण्ड 40 में अपील का अधिकार को उपबन्धित किया जाना प्रस्तावित है।
41. विधेयक के खण्ड 41 में भविष्य निधियों एवं पेंशन का उपबन्धित किया जाना प्रस्तावित है।
42. विधेयक के खण्ड 42 में विश्वविद्यालय प्राधिकरण और निकायों के गठन के बारे में विवाद को उपबन्धित किया जाना प्रस्तावित है।
43. विधेयक के खण्ड 43 में समितियों का गठन को उपबन्धित किया जाना प्रस्तावित है।
44. विधेयक के खण्ड 44 में आकस्मिक रिक्तियों की पूर्ति को उपबन्धित किया जाना प्रस्तावित है।

45. विधेयक के खण्ड 45 में सद्भावनापूर्ण की गई कार्यवाही के लिए संरक्षण का उपबन्धित किया जाना प्रस्तावित है।
46. विधेयक के खण्ड 46 में संक्रमणकालीन उपबन्ध को उपबन्धित किया जाना प्रस्तावित है।
47. विधेयक के खण्ड 47 में स्थायी विन्यास निधि को उपबन्धित किया जाना प्रस्तावित है।
48. विधेयक के खण्ड 48 में सामान्य निधि को उपबन्धित किया जाना प्रस्तावित है।
49. विधेयक के खण्ड 49 में विकास निधि को उपबन्धित किया जाना प्रस्तावित है।
50. विधेयक के खण्ड 50 में निधि का अनुरक्षण को उपबन्धित किया जाना प्रस्तावित है।
51. विधेयक के खण्ड 51 में वार्षिक प्रतिवेदन को उपबन्धित किया जाना प्रस्तावित है।
52. विधेयक के खण्ड 52 में लेखा व लेखा परीक्षा को उपबन्धित किया जाना प्रस्तावित है।
53. विधेयक के खण्ड 53 में विश्वविद्यालय के अभिलेख को सिद्ध करने की रीति को उपबन्धित किया जाना प्रस्तावित है।
54. विधेयक के खण्ड 54 में विश्वविद्यालय का विद्यटन को उपबन्धित किया जाना प्रस्तावित है।
55. विधेयक के खण्ड 55 में विश्वविद्यालय के विद्यटन के समय विश्वविद्यालय के व्यय को उपबन्धित किया जाना प्रस्तावित है।
56. विधेयक के खण्ड 56 में कठिनाईयों को दूर करने की शक्ति को उपबन्धित किया जाना प्रस्तावित है।

डा० धन सिंह रावत
मंत्री